

SCHEDULE II

FORM C

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

Date: 04.02.2026

To
Ms B.Mekala,
Liquidator,
 56,Bhaiya Complex,
 286,Purasawalkam High Road,Purasawalkam,
 Chennai-600007

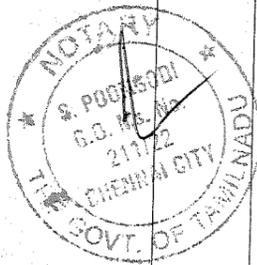
From
M/s. Consolidated Construction Consortium Limited,
 Rep. by its CFO Mr.Suresh V
 8/33, Padmavathiyar Road, Jeypore Colony,
 Gopalapuram, Chennai – 600 086

Subject: Submission of proof of claim in respect of the liquidation of **Hitro Energy Solutions Private Limited** under the Insolvency and Bankruptcy Code, 2016.

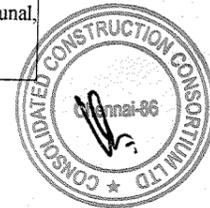
Madam,

M/s. Consolidated Construction Consortium Limited hereby submits this proof of claim in respect of the liquidation of **Hitro Energy Solutions Private Limited** . The details for the same are set out below:

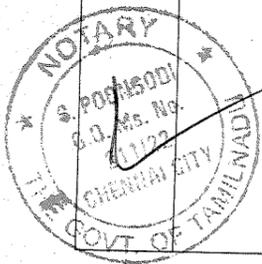
1. NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	Consolidated Construction Consortium Ltd L4520TN1997PLC038610 PNA : AAACC4214B						
2. ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	8/33, Padmavathiyar Road, Jeypore Colony, Gopalapuram, Chennai 600 086						
3. TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	<table border="0"> <tr> <td>PRINCIPAL</td> <td>:Rs 50,00,000/-</td> </tr> <tr> <td>INTEREST</td> <td>:RS. 1,10,44,109/-</td> </tr> <tr> <td>TOTAL CLAIM</td> <td>:RS.160,44,109/-</td> </tr> </table>	PRINCIPAL	:Rs 50,00,000/-	INTEREST	:RS. 1,10,44,109/-	TOTAL CLAIM	:RS.160,44,109/-
PRINCIPAL	:Rs 50,00,000/-						
INTEREST	:RS. 1,10,44,109/-						
TOTAL CLAIM	:RS.160,44,109/-						
4. DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	<ol style="list-style-type: none"> 1. Purchase Order No.: KHO00015 dated 24.06.2013 2. Purchase Order No.: KHO00016 dated 24.06.2013 3. Purchase Order No.: KHO00017 dated 24.06.2013 4. Cheque given by CMRL to the Corporate Debtor 5. Letter dated 23.07.2016 sent by the Operational Creditor. 6. Letter dated 25.07.2016 sent by the Corporate Debtor. 7. Minutes of the Meeting signed by the Operational Creditor and the Corporate Debtor. 8. Letter dated 27.12.2016 sent by CMRL to the Operational Creditor. 9. Letter dated 27.02.2017 sent by the Operational Creditor to the Corporate Debtor. 10. Letter dated 02.03.2017 sent by the Corporate Debtor to the Operational Creditor. 11. Order dated 06.12.2018 passed by the Hon'ble National Company Law Tribunal, Chennai in CP/708/(IB)/CB/2017. 						




S. POONGODI, M.A., B.L.,
 ADVOCATE & NOTARY
 No: 111/188, Dr. BESANT ROAD,
 ROYAPETTAH, CHENNAI-600 014.
 Cell : 94444 83882, 80562 38492
 G.O. No. : 211/22



		<p>12. Order dated 12.12.2019 passed by the Hon'ble National Company Law Appellate Tribunal, New Delhi in Company Appeal (AT) (Insolvency) No. 19 of 2019.</p> <p>13. Order dated 18.11.2020 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 2839 of 2020</p> <p>14. Order dated 04.02.2022 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 2839 of 2020.</p> <p>15. Order dated 16.09.2024 passed by the Hon'ble National Company Law Tribunal, Chennai in CP/708/(IB)/CB/2017.</p> <p>16. Order dated 13.01.2026 passed by Hon'ble National Company Law Tribunal, Chennai in IA(IBC)(LIQ.)/20(CHE)/2025 in CP(IB)/708(CHE)/2017</p>
5.	<p>DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS</p>	<p>1. Order dated 06.12.2018 passed by the Hon'ble National Company Law Tribunal, Chennai in CP/708/(IB)/CB/2017.</p> <p>2. Order dated 12.12.2019 passed by the Hon'ble National Company Law Appellate Tribunal, New Delhi in Company Appeal (AT) (Insolvency) No. 19 of 2019.</p> <p>3. Order dated 18.11.2020 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 2839 of 2020</p> <p>4. Order dated 04.02.2022 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 2839 of 2020.</p> <p>5. Order dated 16.09.2024 passed by the Hon'ble National Company Law Tribunal, Chennai in CP/708/(IB)/CB/2017.</p> <p>6. Order dated 13.01.2026 passed by Hon'ble National Company Law Tribunal, Chennai in IA(IBC)(LIQ.)/20(CHE)/2025 in CP(IB)/708(CHE)/2017</p>
6.	<p>DETAILS OF HOW AND WHEN DEBT INCURRED</p>	<p>M/s. Consolidated Construction Consortium Ltd. (hereinafter called as OPERATIONAL CREDITOR) in its usual course of business entered into an contract with Chennai Metro Rail Limited (hereinafter called as CMRL) for supply of light fittings for construction work. However, since M/s. Hitro Energy Solutions Private Ltd. (hereinafter called as Corporate Debtor) was dealing in the business of supplying lights, the Operational Creditor entrusted the work of supply of light</p>



fittings to the Corporate Debtor on an condition that the same ought to be delivered as and when it would be intimated by the Operational Creditor.

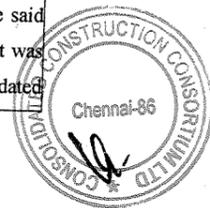
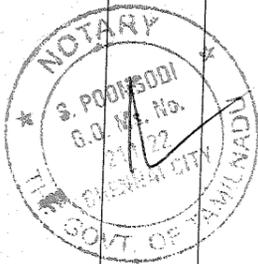
The Corporate Debtor initially was functioning as a Proprietorship concern in the name and style of M/s. Hitro Energy Solutions owned by Mr. N. S. Rangachari. The work and other confirmations were granted by the Operational Creditor to the proprietorship concern. Thereafter, Mr. N. S. Rangachari floated a Company in the name and Style of M/s. Hitro Energy Solutions Private Limited having him and his wife as the directors. The Directors of the Corporate Debtor and the Sole Proprietorship concern are one and the same. The Corporate Debtor company floated with an ulterior motive to evade liabilities. The Sole Proprietorship concern is not functioning anymore after the incorporation of the Corporate Debtor company and the Sole Proprietorship is now managed under the name and style of the corporate debtor company. The notices served on the Sole Proprietorship address were returned and the said office is not functioning as on date.

While that being the factual matrix of the Corporate Debtor company, the Corporate Debtor requested a sum of Rs. 50, 00, 000/- as special advance. At request and insistence of the Operational Creditor, CMRL issued a Cheque in favor of the Corporate Debtor vide Cheque No.991762 dated 07.11.2013 drawn on Indian Overseas Bank, Secretariat Branch, Chennai for delivering the light fittings as per the delivery schedule to be intimated by the Operational Creditor. However, on 02.01.2014, the Contract between the Operational Creditor and CMRL stood cancelled and the same was informed to the Corporate Debtor herein on the same day.

The Corporate Debtor deposited the above referred cheque of Rs. 50, 00, 000 and the same stood cleared. However, the contract between the Operational Creditor and CMRL was terminated and hence CMRL insisted to return the money at the earliest. Hence, the Operational Creditor paid the money to CMRL out of their pocket and on behalf of the Corporate Debtor. The Operational Creditor intimated the same to the Corporate Debtor and requested the Corporate Debtor to pay the amount to the Operational Creditor.

Despite several reminders and requests, the Corporate Debtor evaded every opportunity to return the money citing lame excuses and delayed making payments for years together.

The Corporate Debtor in reply to the Operational Creditor's letter dated 23.07.2016; admitted that it had received the amount from CMRL and the said amount will be returned directly to CMRL if it was insisted by. The Corporate Debtor's email dated



25.07.2016 is vital and relevant and the same is filed herein.

Thereafter a joint meeting was held between the parties on 04.08.2016 which however stood futile. Thereafter, the Operational Creditor with great difficulty obtained a letter from CMRL dated 27.12.2016 stating that the amount of Rs.50 lakhs was a special advance given to the Corporate Debtor only on request of the Operational Creditor. Despite that the Corporate Debtor failed and neglected to discharge its liabilities.

Thereafter, the Operational Creditor sent a letter dated 27.02.2017 to the Corporate Debtor demanding payment of Rs. 50,00,000/- with interest at 18% per annum calculated from 07.11.2013. The Corporate Debtor vide its reply dated 02.03.2017 stated frivolous grounds and evaded to make any payment. The debt was incurred on 07.11.2013.

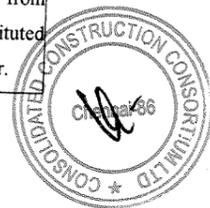
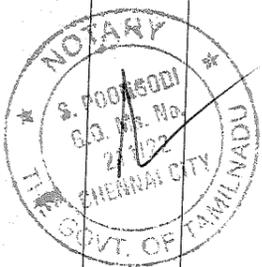
It is clear and evident that the Operational Creditor has paid the money to CMRL out of its own pocket thereby helping the Corporate Debtor which in turn has caused severe loss and hardship to the Operational Creditor.

The Operational Creditor issued a Demand Notice dated 18.07.2017 under Section 8(1) of the Insolvency and Bankruptcy Code, 2016.

With no other alternative, the Operational Creditor filed an Section 9 application under Insolvency and Bankruptcy Code, 2016 against the Corporate Debtor vide CP/708/(IB)/CB/2017 before the Hon'ble National Company Law Tribunal, Chennai. The aforesaid Section 9 application stood allowed vide order dated 06.12.2018 and CIRP process was initiated.

The Corporate Debtor appealed before the Hon'ble National Company Law Appellate Tribunal, New Delhi vide Company Appeal (AT) (Insolvency) No. 19 of 2019 and their appeal stood allowed. Hence, this Operational Creditor approached the Hon'ble Supreme Court of India vide Civil Appeal No. 2839 of 2020 and the Operational Creditor's appeal was allowed on 04.02.2022 and hence the Operational Creditor filed a claim on 10.02.2022 before Mr Vasudevan Gopu, Insolvency Resolution Professional.

The Learned Insolvency Resolution Professional filed a memo vide letter dated 24.01.2020 seeking withdrawal from the CIRP and the Hon'ble National Company Law Tribunal, Chennai by an order dated 16.09.2024 discharged the erstwhile Resolution Professional and appointed Mr C.Prabakaran as IRP for conducting the CIRP of the Corporate Debtor. Mr C.Prabakaran collected the documents from erstwhile IRP, collated the claims and constituted CoC comprising of the sole Operational creditor.



	Corporate Debtor.
	7. Minutes of the Meeting signed by the Operational Creditor and the Corporate Debtor.
	8. Letter dated 27.12.2016 sent by CMRL to the Operational Creditor.
	9. Letter dated 27.02.2017 sent by the Operational Creditor to the Corporate Debtor.
	10. Letter dated 02.03.2017 sent by the Corporate Debtor to the Operational Creditor.
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Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)	
Name in BLOCK LETTERS	: Suresh V
Position with or in relation to creditor	: CFO
Address of person signing	: 8/33, Padmavathi Street, Jeypore Colony

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I Suresh V, currently residing at #13, Malar Flats, D-Block, House -D, 1st Floor, Babu Rajendra Prasad 1st Street, West Mambalam, Chennai 600 033 do solemnly affirm and state as follows:

1. The above-named corporate debtor was, at liquidation commencement date, that is, the 13th day of 2026 and still is, justly and truly indebted to me of the sum of Rs.1,60,44,109/-
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:

List the Documents relied on as evidence of debt.

- a) Purchase Order No.: KHO00015 dated 24.06.2013
- b) Purchase Order No.: KHO00016 dated 24.06.2013
- c) Purchase Order No.: KHO00017 dated 24.06.2013
- d) Cheque given by CMRL to the Corporate Debtor
- e) Letter dated 23.07.2016 sent by the Operational Creditor.
- f) Letter dated 25.07.2016 sent by the Corporate Debtor.
- g) Minutes of the Meeting signed by the Operational Creditor and the Corporate Debtor.
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- m) Order dated 18.11.2020 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 2839 of 2020
- n) Order dated 04.02.2022 passed by the Hon'ble Supreme Court of India in Civil Appeal No. 2839 of 2020
- o) Order dated 16.09.2024 passed by the Hon'ble National Company Law Tribunal, Chennai in CP/708/(IB)/CB/2017.
- p) Order dated 13.01.2026 passed by Hon'ble National Company Law Tribunal, Chennai in IA(IBC)(LIQ.)/20(CHE)/2025 in CP(IB)/708(CHE)/2017



3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Chennai on 10th day, the Feb day of 2026

Before me,

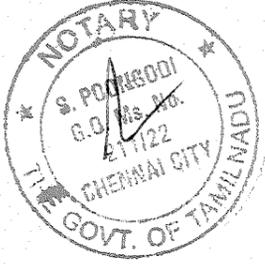
Notary / Oath Commissioner

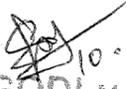

Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom. Verified at Chennai on this 10th day of Feb 2026


Deponent's signature




10-2-26
S. POONGODI, M.A., B.L.,
ADVOCATE & NOTARY
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